

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA: MANIPUR:  
TRIPURA: MIZORAM AND ARUNACHAL PRADESH)

**NOTIFICATION**

Dated Guwahati the 2<sup>nd</sup> June, 2011

**No. HC.VII-164/2011/4276/A** The Gauhati High Court has been pleased to resolve that henceforth, the following oath of allegiance will be taken by any Judicial Officer joining in the States of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram and Arunachal Pradesh:

***"I, ABC, do swear in the name of God/ solemnly affirm that I will be faithful and bear true allegiance to India and to the Constitution of India as by law established, that I will uphold the sovereignty and integrity of India, and that I will carry out the duties of my office loyally, and honestly and with impartiality."***

The oath will be taken by the Judicial Officer and will be administered by the District & Sessions Judge. In the absence of any District & Sessions Judge in the State, the oath will be administered by the senior most Judicial Official in charge of the District.

The date of taking the oath would have no bearing on the seniority of the Officer concerned.

By Order,  
Sd/- P.K. Saikia  
**REGISTRAR GENERAL**

Memo No. No. HC.VII-164/2011/**4277-4298**/A dated 02.06.2011